

## C O N T E N T S

**Fifteenth Series, Vol.XX, Ninth Session, 2011/1933 (Saka)  
No.6, Tuesday, November29, 2011/ Agrahayana 8, 1933(Saka)**

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**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Meira Kumar

**THE DEPUTY SPEAKER**

Shri Karia Munda

**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

**SECRETARY GENERAL**

Shri T.K. Viswanathan

## LOK SABHA DEBATES

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LOK SABHA

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Tuesday, November 29, 2011/ Agrahayana 8, 1933(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

## REFERENCE BY THE SPEAKER

Loss of lives in a bus accident at Mehkar Tehsil of Maharashtra

MADAM SPEAKER: Hon. Members, on 28<sup>th</sup> November, 2011, fifteen persons were killed and thirty-five others injured when two buses plying between Nagpur and Pune collided and caught fire in Mehkar Tehsil of Buldhana district of Maharashtra.

The House expresses its profound sorrow on this unfortunate accident which has brought pain and suffering to the families of the bereaved and injured.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

**11.0 ½ hrs.**

*The Members then stood in silence for a short while.*

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MAMDAM SPEAKER: Thank you. Now, Question Hour.

... (*Interruptions*)

MADAM SPEAKER: Question No. 101 - Shri Ramen Deka.

... (*Interruptions*)

MADAM SPEAKER: Nothing else will go on record. Shri Ramen Deka.

(*Interruptions*) ...\*

### **11.01 hrs**

*At this stage, Shrimati Vijaya Shanthi, Shri Tufani Saroj and some other hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

MADAM SPEAKER: Let us run the Question Hour.

... (*Interruptions*)

MADAM SPEAKER: Do not do this. Every day, you are doing this. Please sit down. Let us run the Question Hour.

... (*Interruptions*)

MADAM SPEAKER: Let us run the Question Hour. Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

### **11.02 hrs**

*The Lok Sabha then adjourned till Twelve of the Clock.*




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\* Not recorded.



**12.00 hrs.**

*The Lok Sabha re-assembled at Twelve of the Clock.*

(Dr. M. Thambidurai *in the Chair*)

MR. CHAIRMAN : Now, Papers to be laid on the Table of the House.

... (*Interruptions*)

**12.0 ¼ hrs.**

*At this stage Shri Shailendra Kumar, Shri Ghanshyam Anuragi and some other hon. Members came and stood on the floor near the Table*

... (*Interruptions*)

**12.01 ½ hrs.****PAPERS LAID ON THE TABLE**

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2006-2007.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5321/15/11)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2009-2010.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 5322/15/11)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2009-2010.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 5323/15/11)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2009-2010.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 5324/15/11)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2009-2010.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 5325/15/11)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Food Corporation of India, New Delhi, for the year 2009-2010.

(ii) Annual Report of the Food Corporation of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5326/15/11)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(i) The Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Third Amendment) Order, 2011 published in Notification No. S.O. 2447(E) in Gazette of India dated the 28<sup>th</sup> October, 2011.

(Placed in Library, See No. LT 5327/15/11)

- (ii) The Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2011 published in Notification No. S.O. 2227(E) in Gazette of India dated the 27<sup>th</sup> September, 2011.

(Placed in Library, See No. LT 5328/15/11)

- (iii) G.S.R. 726(E) published in Gazette of India dated the 28<sup>th</sup> September, 2011, imposing stockholding and turnover limits on dealers of sugar and khandsari.

(Placed in Library, See No. LT 5329/15/11)

- (iv) G.S.R. 772(E)/Ess.Com./Sugarcane published in Gazette of India dated the 19<sup>th</sup> October, 2011, notifying the Factory-wise Fair and Remunerative Price of Sugarcane for the sugar season 2010-2011.

(Placed in Library, See No. LT 5330/15/11)

- (4) A copy of the Consumer Protection (Third Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 708(E) in Gazette of India dated the 22<sup>nd</sup> September, 2011 under sub-section (1) of section 31 of the Consumer Protection Act, 1986.

(Placed in Library, See No. LT 5331/15/11)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE,  
MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING  
INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): I beg to lay on the

Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) The Fertilizer (Control) Third Amendment Order, 2011 published in Notification No. S.O. 2203(E) in Gazette of India dated the 22<sup>nd</sup> September, 2011.

(Placed in Library, See No. LT 5332/15/11)

- (ii) S.O. 2426(E) published in Gazette of India dated the 24<sup>th</sup> October, 2011, notifying the specifications of provisional fertilizers, mentioned therein, to be manufactured by M/s Coromandal Fertilisers Limited, Secundrabad, Andhra Pradesh, for a period of three years from the date of publication of this Order in the official Gazette.

(Placed in Library, See No. LT 5333/15/11)

... (*Interruptions*)

MR. CHAIRMAN: Prof. K.V. Thomas.

—————  
... (*Interruptions*)

**12.0 ¾ hrs.**

**STATEMENT BY MINISTER**

**Status of implementation of the recommendations contained in the 13<sup>th</sup> Report of Standing Committee on Consumer Affairs, Food and Public Distribution pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution. \***

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 13<sup>th</sup> Report of the Standing Committee on Consumer Affairs, Food and Public Distribution pertaining to the Department of Consumer Affairs, Food and Public Distribution.

—————  
... (*Interruptions*)

—————  
\* Laid on the Table and also placed in the Library, See NO. LT 5334/15/11.

**12.01 hrs.**

**MATTERS UNDER RULE 377\***

MR. CHAIRMAN: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately. Only those matters shall be treated as laid for which slips have been received at the Table and the rest will be treated as lapsed.

... (*Interruptions*)

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\* Treated as laid on the Table.

**(i) Need to fix the Minimum Support Price of Turmeric in the country particularly in Chamarajanagar Parliamentary Constituency, Karnataka**

SHRI R. DHRUVANARAYANA (CHAMRAJANAGAR): I would like to draw the kind attention of the august House towards the problems of farmers all over the country, particularly in my Chamrajanagar Parliamentary Constituency and other parts of Karnataka about the sudden crash in the price of turmeric since May this year. The distressed farmers has staged demonstration at various parts of my constituency in protest against the sudden fall in turmeric price and role of middlemen in purchasing turmeric in various markets resulting into fall in the prices of turmeric from Rs.18, 000 to Rs.4, 000 per quintal of turmeric. As soon as the price crash was noticed in the market, the farmers decided to stock the turmeric in warehouses of Tamil Nadu. The agitating farmers also urged the Government to announce the MSP for turmeric and purchase the turmeric produce through spice board only from the farmers. It is also evident that this unrest of farmers was due to the role of buyers in Tamil Nadu turmeric markets and other markets in India. Karnataka contributes about 35 per cent of turmeric produced in India. Hence, I would like to urge the Government to take steps to fix the MSP per quintal of turmeric and ban the import of turmeric from other countries and to facilitate the farmers by establishing turmeric market in Karnataka particularly in Chamarajanagar Constituency for which my Constituency people shall be grateful to you forever.

Hence, in the view of such prevailing situation and to protect the interests of turmeric farmers, I would earnestly appeal to the Minister, through the Chair, to take immediate steps to announce the MSP per quintal of turmeric in a way to protect the interest of turmeric growers all over the country, particularly in Karnataka State.



**(ii) Need to resolve the issue of strike by the crew union of Lakshadweep Development Corporation Limited**

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): I would like to draw the attention of the Government that during January, 2011, ship crew unions of the Lakshadweep Development Corporation Limited (LDCL), went on five-day-long strike causing lot of inconvenience to the islanders of UT of Lakshadweep. The main reason was that a crew member namely Shri Shameem Ali Yousuf hailing from Minicoy Island on M.V. Bharat Seema Ship died when the vessel was docked at the Cochin Port and the Unions went on strike alleging that LDCL under Lakshadweep Administration has failed to take care of its employee who died on duty. The union insisted for proper enquiry and action taken against the erring LDCL officials concerned and compensation given to the family.

The people of UT of Lakshadweep depend mainly on shipping service for their transport to mainland and vice-versa and for their inter-island travel. From the pin to the plane everything has to be transported from the mainland to the islands. Any strike by the ship crew unions affects the life of the islanders. The LDCL should be very careful to tackle such issues immediately so that no inconvenience is caused to the other islands.

Therefore, I would strongly urge the Government and especially the Ministry of Home Affairs to direct the Lakshadweep Administration to take such critical issues seriously and resolve the same without being apathetic towards it.

**(iii)Need to provide fertilizers to farmers at reasonable price and make arrangements for purchase of their paddy through procurement centres in Faizabad Parliamentary Constituency, Uttar Pradesh**

**डॉ. निर्मल खत्री (फ़ैज़ाबाद):** मैं सरकार का ध्यान उत्तर प्रदेश के मेरे लोकसभा क्षेत्र फ़ैजाबाद के अंतर्गत आने वाले जनपदों फ़ैजाबाद तथा बाराबंकी में गेहूं की बुआई के इस मौसम में उर्वरक (डाई) की उपलब्धता न होने की ओर दिलाना चाहता हूँ। किसान इस खाद की मूल्यवृद्धि के कारण और बाजार में इसके उपलब्ध न होने के कारण परेशान है। मेरा केन्द्र सरकार से अनुरोध है कि इसकी मूल्यवृद्धि वापस ली जाये व राज्य सरकारों को निर्देशित किया जाये कि उर्वरक की वितरण व्यवस्था को वह ठीक करें।

किसानों को अपना धान क्रय केन्द्रों में बेचने की भी अव्यवस्था के कारण राज्य सरकार को निर्देशित कर धान क्रय केन्द्र शीघ्र खुलवाने की व्यवस्था करायी जाये।

**(iv)Need to take steps to restore the services of vendors at railway platforms in Palakkad division in Kerala**

SHRI M.K. RAGHAVAN (KOZHIKODE): For over 6 months, the train passengers of Palakkad division have been experiencing difficulty in getting food materials while traveling due to stoppage of sale thereof on platform by vendors. This has affected the old and ailing commuters as they are unable to get any food material on reaching the trains on the platform since most of the trains halt not more than 2/3 minutes. On the other hand, the vendors have been in service for years together and they are engaged after proper periodical health check-ups. They depend on their job for their livelihood. With the curtailing of this service, not only the commuters but also the entire family of these vendors are now in distress. Apart from this, a large number of vendors have been arrested and charge sheeted.

I, therefore, urge that immediate steps should be taken to restore the train side vending and also withdraw all the cases registered against them.

**(v) Need to stop the reckless reclamation of backwaters and haphazard construction in and around Cochin in Kerala**

SHRI CHARLES DIAS (NOMINATED): During the last more than twenty five years, large scale reclamation of backwaters in and around Cochin has taken place. First, this was for constructing a marine drive in an area facing the sea. But, later reckless reclamation of backwaters has taken place, discarding all norms of Coastal Regulation Zone (CRZ) regulations. Various parties interested only in commercial aspects have come to the scene and instead of a marine drive this area became a concrete-jungle and only a narrow stretch of walk-way was provided. Even though there were protests from the side of environmental protection groups and citizens of the area, all these were ignored by the developers and builders. At the same time, the proposed extension of the marine drive towards the northern part of the city could not take place.

Now, the town-planners to protect the interest of builder's lobby has made the so called Cochin Marine Drive area as a continuous wall obstructing even the passing of sea-breeze. The studies and reports reveals that the automobile and atmospheric pollutions in Cochin city to a considerable extent were curbed by the sea-breeze and now the atmospheric pollution is alarmingly high in this city.

I urge the Government to intervene in the above matter and take suitable measures to control reckless reclamation of backwaters and unimaginative constructions so as to protect the environment and to let free passage of air.

**(vi) Need to implement a uniform freight scheme for transportation of salt in Gujarat and Rajasthan.**

डॉ. ज्योति मिर्धा (नागौर): मैं सदन का ध्यान आकर्षित करना चाहती हूँ कि गुजरात के भुज भूकम्प के बाद सन् 2003 में गुजरात सरकार ने गुजरात नमक उत्पादकों को आर्थिक राहत प्रदान करने हेतु भारतीय रेल मंत्रालय द्वारा साधारण नॉन रिफाईण्ड नमक पर दूरी के हिसाब से माल भाड़े में बदलाव कर गुजरात की अर्थव्यवस्था को फायदा पहुंचाया गया था। उक्त बदलाव गुजरात में सरकार द्वारा किये जा रहे राहत कार्यों के मद्देनजर किया गया था जो तात्कालिक परिस्थितियों के हिसाब से उचित भी था।

वर्तमान में इतने वर्षों बाद जब गुजरात आर्थिक विकास में सम्पूर्ण भारत में अग्रणी बना हुआ है, इस व्यवस्था के जारी रहने से राजस्थान के छोटे-छोटे नमक उत्पादकों को काफी नुकसान उठाना पड़ रहा है।

राजस्थान के छोटे नमक उत्पादकों द्वारा समय-समय पर इस बाबत रेलवे अधिकारियों का ध्यान आकर्षित कराने के बावजूद वर्तमान तक वही व्यवस्था जारी रखकर दूरी के हिसाब से माल भाड़े में बदलाव कर गुजरात के नमक उत्पादकों को फायदा पहुंचाया जा रहा है।

अतः मेरा अनुरोध है कि राजस्थान के सभी नमक उत्पादकों की दशा को देखते हुए इस विषय पर चर्चा कर भाड़े में बदलाव दूरी के हिसाब से न करके समान रूप से किया जाए।

**(vii) Need to speed-up the electrification work of railway line on Indore-Dewas-Ujjain Section**

SHRIMATI SUMITRA MAHAJAN (INDORE):\_Electrification of Indore-Dewas-Ujjain section (80 Km) was sanctioned couple of years back and the entire budget amount for the work was released. The project was to be completed months ago but has been delayed and is not certain when it will take the final shape. The issue of the low progress of the project was raised by me at various occasions and the Members of Parliament from this region have also unanimously raised this issue in the co-ordination meeting with the General Manger Western Railway in the month of June 2010. The work of electrification is being carried out by Kota Unit of Railway electrification works, the reasons assigned for the delay are apparently pervious. The latest one is that at two places the track needs to be lowered for which a detail project report and estimate are pending for sanction for about three months. I fail to understand that when after approval of the electrification project a point-to-point survey was carried out somewhere in the year 2006 why another Project report is being asked for. To the best of my knowledge remodeling of the passenger yard at Indore station (Where the track is proposed to be lowered ) was carried out earlier in 2003 well before the point-to-point survey was conducted. Needless to say that lowering of the track was no where proposed at that time and suddenly it is being argued that the required height at two places is not as per standard and hence the present track needs to be lowered. This is apparently after thought even presuming that there is a need of lowering of track then this could have been done simultaneously with the opening of the project and not at the fag end of the completion of the project. The early completion of this project is more in the interest of the railways than the passengers, as it will reduce congestion at Ujjain, other reason cited for the delay is the modus operandi of the contractor. The contractor could not complete the project in time. The delay in the

implementation of the project should be enquired into and the project started without any delay.

**(viii)Need to include Siddha caste of Rajasthan in the list of Other Backward Classes**

**श्री राम सिंह कस्वां (चुरु):** राजस्थान में सिद्ध जाति को राज्य के केन्द्रीय पिछड़े वर्ग की सूची में शामिल करने की मांग काफी समय से की जा रही है, इसके लिए उक्त जाति आवश्यक मानदंड पूर्ण करती है। सिद्ध जाति राजस्थान में जाट समाज से निकली हुई जाति है। जाटों को पहले ही केन्द्रीय पिछड़े वर्ग में शामिल किया जा चुका है। सिद्ध जाति के अलावा इस स्तर की काफी जातियों को इस श्रेणी में शामिल किया जा चुका है, लेकिन सिद्ध जाति को केन्द्रीय पिछड़े वर्ग में शामिल नहीं किया गया है। सिद्ध जाति मुख्य रूप से राजस्थान के मरुस्थलीय इलाके में निवास करती है। इनका व्यवसाय खेती एवं पशुपालन है। यह जाति भारत में अल्पसंख्यक है। इस जाति से कोई भी व्यक्ति उच्च अधिकारी, विधायक एवं संसद सदस्य नहीं है। सिद्ध जाति सामाजिक, आर्थिक, शैक्षणिक व राजनैतिक रूप से अति पिछड़ी जाति है। वर्मा आयोग ने अपनी रिपोर्ट 2001 में सिद्ध जाति को ओ.बी.सी. के 'सी' वर्ग में रखा है, जो अत्यधिक पिछड़ा वर्ग में आता है। मेरा सरकार से आग्रह है कि सिद्ध जाति को राजस्थान राज्य के केन्द्रीय पिछड़े वर्ग की सूची में शामिल किया जाए।



**(ix) Need to declare the historical Mughal Road between Fatehpur and Akbarpur via Bindki-Khajuha-Jahanabad-Sikandara in Uttar Pradesh as a National Highway**

**श्री राकेश सचान (फतेहपुर):** मेरे निर्वाचन क्षेत्र फतेहपुर के कुवरपुर (मलवां) से अकबरपुर होते हुये आगरा-दिल्ली को जोड़ने वाली मुगल रोड के महत्व को कम कर दिया गया है । राष्ट्रीय राजमार्ग संख्या 1 में अकबरपुर-सिकन्दरा से कानपुर होते हुये फतेहपुर को जोड़ दिया गया है । इससे ऐतिहासिक मुगल रोड के क्षेत्र कुवरपुर, बिन्दकी, खजुआ, बकेवर, जहानाबाद, घाटमपुर, मूसानगर व भोगनीपुर आदि क्षेत्र अत्यधिक प्रभावित हो रहे है । इस क्षेत्र में खजुहा ऐतिहासिक धरोहर व पर्यटक स्थल का महत्व भी कम हो गया है । मुगल रोड के इस हिस्से को राष्ट्रीय राजमार्ग का स्वरूप प्रदान किया जाये । इससे फतेहपुर से आगरा व दिल्ली की दूरी कम होगी साथ ही पेट्रोल व डीजल कील बचत से राजस्व में बचत होगी । इस राजमार्ग के निर्माण से फतेहपुर-आगरा के लिए अतिरिक्त राष्ट्रीय राजमार्ग भी उपलब्ध होगा । अतः मेरी सरकार से मांग है कि मुगल रोड के ऐतिहासिक महत्व को देखते हुये इसे 4 लेन में बनाया जाए जिससे मेरे क्षेत्र फतेहपुर मे मलवा, बिन्दकी, खजुहा, जहानाबाद का विकास होगा तथा ऐतिहासिक धरोहर खजुहा को पर्यटक स्थल के जुड़ने से इसका महत्व भी बढ़ेगा । इस राजमार्ग को अविलंब राष्ट्रीय राजमार्ग का दर्जा प्रदान किया जाये।

**(x) Need to run Garib Rath Express (Train No. 12211/12) and Saptkranti Express (Train No. 12257/58) daily between Mujaffarpur (Bihar) and Delhi**

श्री वैद्यनाथ प्रसाद महतो (बाल्मीकिनगर): उत्तरी बिहार के मुजफ्फरपुर जक्शन से गरीब रथ ट्रेन नं० 12211-अप चलकर आनंद विहार टर्मिनल तथा ट्रेन नं० 12212 आनंद विहार टर्मि० से चलकर मुजफ्फरपुर सप्ताह में दो दिन आती है तथा दो दिन जाती है। यह ट्रेन मोतीहारी, बेतिया, नरकटियागंज वाया गोरखपुर चलती है। उक्त रेलमार्ग से एक मात्र सुपरफास्ट ट्रेन नं० 12557 एवं 12558 अप-डाउन सप्तक्रांति चलती है। इसके अलावा कोई भी सुपरफास्ट ट्रेन नहीं चलती है। जबकि उक्त क्षेत्र से राष्ट्रीय राजधानी क्षेत्र में अपनी रोजी रोटी के लिए काफी संख्या में लोग दिल्ली प्रतिदिन आते जाते हैं। यात्रियों को काफी परेशानी झेलनी पड़ती है।

अतः मैं भारत सरकार से जनहित में मांग करता हूँ कि उक्त ट्रेनों को प्रतिदिन चलाया जाये ताकि यात्रियों को सुविधा हो।

**(xi) Need to take steps to control the consumption of petroleum products and its serious impact on the environment in the country**

SHRI D. VENUGOPAL (TIRUVANNAMALAI): Despite taking efforts to discourage the over utilization of petrol, a spurt in the increase of manufacturing more number of vehicles and increased demand for fuel is being witnessed. In spite of the hue and cry about the environmental pollution, the ozone layer is getting affected causing global warming and eco disaster. Whenever oil prices go up, the Government allows the increase in petrol price as the Government coffers get more money due to the surcharge and sales tax. Hence, there is an urgent need to take effective steps to conserve oil and overcome the ill effects of overall price rise situation arising out of heavy import of oil. At a time when the Union Government is impressing upon the need to have a uniform Value Added Tax and Sales Tax all over the country, there is a need to bring oil prices at par in every states. We must take into consideration the spiraling up of prices especially of essential commodities due to oil price rise which is also paced up by the increase in the number of vehicles on the roads which puts pressure on road maintenance and heavy traffic congestion. Its socio economic impact must also be taken note of.

Hence, I urge upon the Government to see that the odd number and even number vehicles are plied on the road on alternative days throughout the country. This can bring down heavy demand of oil and can help save environment and our economy. I request the Hon'ble Prime Minister and all his Ministries to take up this mission seriously.

**(xii) Need to take measures for de-silting of Nagarjuna Sagar and Srisailem dams in Andhra Pradesh**

SHRI M. VENUGOPALA REDDY (NARASARAOPET): I would like to draw the kind attention of the august House regarding the need to desilt dams and reservoirs all over the country particularly in Nagarjuna Sagar Dam and Srisailem Dam in Andhra Pradesh.

Nagarjuna Sagar dam, which has been instrumental in making Andhra Pradesh a rice granary, has lost over one-fourth of its storage capacity, so far, due to extensive silting in the project catchment area. The reservoir is no longer able to store water to its full capacity of 408 tmcft (thousand million cubic ft). Now, it can impound only 288.17 tmcft. The paddy crisis in the State is worsened with Nagarjuna Sagar, one of the major irrigation sources in the state, losing its storage capacity to a great extent due to piling up of silt. It has lost almost 20% of its storage capacity due to extensive siltation in the project catchment area. The dam is fast filling up with mud and sand. The reservoir was accumulating 3.07 hectare-metre of silt annually for each 100 sq km of its water-spread. It is a known fact that reservoirs across the Godavari get silted fast as the river flows through black-cotton soils. There is a fall in the storage capacity of Srisailem from 308.06 tmcft to 263.63 tmcft in 1987 and a recent survey reveals that it was reduced to 210 tmcft. If remedial measures are not taken in time, it will lose its full capacity in the coming 70 to 80 years.

I, therefore, request the Hon'ble Minister of Water Resources, through the Chair, to take immediate steps like construction of silt-arresting tanks on the slopes of river banks, afforestation in the catchment area and growing of grass on river margins to prevent erosion, silt and cutting of dams and reservoirs not only in Andhra Pradesh but all over the country with some action plan to protect the farmers' interests and to increase the power production capacity.

**(xiii) Need for enquiry into mismanagement prevailing in Sarva Siksha Abhiyan in Mathura Parliamentary Constituency, Uttar Pradesh.**

श्री जयंत चौधरी (मथुरा): "सर्व शिक्षा अभियान" जैसा कि इसके अर्थ से जाहिर है, जन-जन को शिक्षित बनाने का अभियान है। लेकिन मुझे यह कहते हुए दुख हो रहा है कि समाज और जन कल्याण का ऐसा पवित्र अभियान आज महज कुछ लोगों का कल्याण बनकर रह गया है। इस संदर्भ में मैं अपने संसदीय क्षेत्र मथुरा के छाता एवं माठ ब्लाक में सर्व शिक्षा अभियान में बड़े पैमाने पर व्याप्त अव्यवस्था की ओर ध्यान आकर्षित करना चाहता हूँ। विधान सभा में भी इसकी जांच प्राक्कलन कमेटी कार्य कर रही है।

शिक्षा उत्पीड़न से लड़ने का एक औजार है। उसमें व्याप्त अव्यवस्था साधनहीन आम आदमी के खिलाफ है। इसे रोकने के लिए सर्व शिक्षा अभियान योजना का क्रियान्वयन इस तरह होना चाहिए कि अव्यवस्था पनप ही न सके। साथ ही साथ मथुरा क्षेत्र में हुए मामले की जांच की जाये जिससे दोषियों को सजा मिल सके अन्यथा केन्द्र सरकार की 'राइट टू एजुकेशन' योजना एक कागजी कानून बनकर रह जायेगी।

**(xiv) Need to start the construction of Railway Over Bridge on level crossing no. 502 in Tenkasi Town, Tamil Nadu**

SHRI P. LINGAM (TENKASI): The Rail Over Bridge to be constructed on level crossing No. 502 in Tenkasi Town that comes under my Tenkasi parliamentary Constituency, Tamil Nadu was taken up in 2010 with the participation of the State Government.

While announcing the work, it was said that laying of service road and the construction of a sub-way would be taken up along with the completion of RoB.

Though the approach road on either side of the railway-line stand raised by the State Government, the RoB is yet to be constructed by the Railways. This has been causing great inconvenience to the public leading even to Law and Order Problem. People of the town are greatly agitated due to the growing impatience with the Railways. Inordinate delay in matters very crucial to small towns must be avoided. Tenkasi is also an important town both as a Tourism Town and a Pilgrim centre. It also handles huge traffic, as a border town and gateway to Kerala.

Hence, I urge upon the Union Government and the Railway Board to complete the RoB work in Tenkasi Town, on an urgent basis.

**(xv) Need to address the problem of shortage of toilets in schools in the country**

SHRI BADRUDDIN AJMAL (DHUBRI): As per the recent report of UNICEF, 84% schools have drinking water facilities overall in India. But nearly half of the schools in Assam, Arunachal Pradesh and Meghalaya do not have this facility, 65% schools have common toilets in India, however, only one fourth schools in Assam, Arunachal Pradesh, Chandigarh, Delhi, Jammu & Kashmir, Jharkhand, Orissa and Rajasthan have this facility.

54% Schools have separate toilets for girls. On average, only one in nine schools in Assam, Meghalaya, Manipur have separate toilets and one in four schools in Bihar, Chhattisgarh, Jammu & Kashmir, Jharkhand and Orissa.

I, therefore, urge upon the Government to take immediate action and direct the concerned authorities to solve the problems as early as possible for the greater interest of children.

... (Interruptions)

MR. CHAIRMAN: The House stands adjourned to meet again on Wednesday, the 30<sup>th</sup> November, 2011 at 11 a.m.

**12.02 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Wednesday, November 30, 2011/ Agrahayana 9, 1933 (Saka).*

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